

Subsidence of Land in Bholgora

5538. SHRI K.P. SINGH DEO:

SHRI DHIRENDRA AGARWAL:

Will the Minister of COAL be pleased to state:

(a) whether the Government are aware of the fresh incidents of land subsidence near east Kustore pit in Bhaigora area of Bharat Coking Coal Ltd. (BCCL);

(b) if so, the extent of damage caused so far to those areas under BCCL; and

(c) the scheme drawn up by BCCL to help the affected people?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): (a) and (b) Government are aware of the incident of land subsidence which occurred on 8.4.1997 at East Kustore section of Kustore colliery of Bharat Coking Coal Limited (BCCL) resulting in development of cracks to thirty old arched type single room showras.

(c) All the affected quarters and the other quarters which were in the vicinity have been demolished and all concerned persons have been rehabilitated at a safe place.

School/Institutes Run by Coal India Limited

5539. SHRI RAJENDRA AGNIHOTRI: Will the Minister of COAL be pleased to state:

(a) whether some Schools, Colleges and other educational institutions are being run by Coal India Ltd. and its subsidiaries;

(b) if so, the details thereof and places where they are situated;

(c) the number of students, teaching and non-teaching staff in each institutions; and

(d) the amount spent of such institutions during each of the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): (a) No, Sir.

(b) to (d) Does not arise in view of reply at (a) above.

Sugar Exports

5540. DR. T. SUBBARAMI REDDY: Will the Minister of COMMERCE be pleased to state:

(a) whether sugar export has been facing rough weather for the last three months;

(b) if so, the main reasons therefor; and

(c) the steps taken by the Government to boost the export of sugar during the current year?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH): (a) No, Sir.

(b) Does not arise.

(c) Agricultural and Processed Food Products Export Development Authority (APEDA) issued a Trade Notice on 25.4.97 inviting applications for issue of RCAC for export of 155658 MTs of sugar. The salient features of Trade Notice are as under:-

(i) Each application is to be accompanied by proof of inward advance remittance received through a bank covering 100% FOB value or a bank authenticated irrevocable letter of credit or certified copy of the contract or a copy of export contract, a performance guarantee to the extent of 5% of the total FOB value of the contract, and in the case of merchant exporters, the name of sugar mill from which the sugar is to be contracted for exports;

(ii) Allocations shall be made on first-cum-first served basis to exporters. However, net value realisation shall be an overriding criterion for issuing a particular RCAC;

(iii) In case of applications not providing proof of 100% inward remittance or irrevocable letter of credit, RCAC with a validity of 3 months would be issued with the condition that if/the shipments are not affected within the validity period, the 5% performance guarantee furnished by the applicant shall stand forfeited without any further notice.

(iv) In case the application is based on a revolving irrevocable letter of credit or a contract for partial shipment, the RCAC would be granted only to the extent of a partial shipment stipulated in the contract.

(v) Each applicant would furnish the details of his Import-Export Code Number (IEC) and Registration Number with APEDA/Federation of Indian Exporters Organisation (FIEO) and applicants who are not registered with APEDA/FIEO currently, would be required to get themselves registered within one month of filing the application.

(vi) Shipments against the RCACs to be completed within the period of validity as specified in RCAC which shall not exceed three months.

(vii) Nominating Indian Sugar and General Industry Export Import Corporation Ltd. (ISGIEIC) to fulfill export obligations under the preferential quota to USA and European Union.

(viii) The Trade Notice provide an equal opportunity to all genuine exporters to obtain RCACs.

Import of Gold By MMTC

5541. SHRI UTTAM SINGH PAWAR: Will the Minister of COMMERCE be pleased to state:

(a) the total quantity of gold Imported by Minerals and Metals Trading Corporation of India Ltd. under the Earnest Money Scheme during each of the last three years;

(b) the quantity of gold supplied by MMTC to each exporter during the above period;